INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

Insolvency and Bankruptcy Board of India Essay Competition Guidelines, 2017

1. Objective

The Insolvency and Bankruptcy Board of India (IBBI), in its endeavour to create awareness about the insolvency and bankruptcy regime amongst the students of higher education, wishes to promote essay competitions through Institutes of Learning, in accordance with these Guidelines.

For these Guidelines,

- a. 'Institutes of Learning' mean and include Universities, Deemed Universities and Professional Institutes (Institute of Charted Accountants of India, Institute of Cost Accountants of India and Institute of Company Secretaries of India) in India.
- b. 'Students' mean and include students of graduation and post-graduation courses of any discipline at any Institute of Learning.

2. Commencement

These Guidelines shall come into force on 1st January, 2018 and accordingly, an Institute of Learning may hold an essay competition on any day on or after 1st January, 2018.

3. Organisation of Competition

An Institute of Learning may organise an essay competition once a year among its own students.

4. Participation in Competition

A student is eligible to participate in essay competition organised by the Institute of Learning where he is studying.

5. Topics for Essay

An Institute of Learning may organise an essay competition on any of the topics listed in Schedule to these Guidelines.

6. Specifications for Essay

An essay on the topic selected by the Institute of Learning shall not be than 3,000 words and not more than 4,000 words. It shall be type written on plain paper of A-4 Size in Times Roman of font size 12 with line spacing of 1.5. It shall be original, unpublished and should have bibliography.

7. Process

- a. An Institute of Learning wishing to organise an essay competition on any of the topics listed in these Guidelines shall seek consent of the IBBI in Format A.
- b. After having consent of the IBBI, the Institute of Learning shall announce the essay competition in the name and style as under:

"Essay Competition on Insolvency and Bankruptcy (Organised by (the Institute of Learning) (Write the name of the Institute here) in Collaboration with the IBBI)"

- c. The Institute of Learning shall decide and announce the manner of writing and submission of the essay by the students. It may be in a class room under invigilation, may be submitted electronically, or in any other manner.
- d. An essay competition will be considered valid only if at least 20 students have participated in the competition and the Institute of Learning has received at least ten essays on the selected topic.
- e. The Institute of learning shall assess the essays and identify two best essays in order of merit.
- f. The Institute of Learning shall submit the result of the essay competition in **Format B** along with the best two essays to the IBBI within 30 days of last date of receipt of the essays.
- g. The IBBI shall, through the Institute of Learning, issue a certificate of participation to all participants in the essay competition, a cash prize of Rs.10,000 to the student who has written the best essay, and a cash prize of Rs.5,000 to the student who has written the second best essay.

8. Obligations

- a. The responsibilities, obligations and liabilities of the IBBI are limited to what is stated in Para 7(g).
- b. The Institute of Learning shall be responsible for all liabilities, obligations and expenses associated with the essay competition.

9. Rights

- a. The IBBI shall have absolute right to use an essay for any of its purposes with due credit to the student who has written that essay.
- b. If it is discovered at any time that an essay of the two best essays submitted by an Institute of learning to IBBI is plagiarised, the said Institute of Learning will not be allowed to organise essay competition under these Guidelines for three subsequent years.

10. Discretion

The IBBI shall have absolute discretion to deny consent to an Institute of Learning or deny certificate or cash prize to any student. The IBBI shall also have absolute discretion to reject and deny certificate or cash prize to any or all submitted essays, including the winning essays, based on quality of writing and content.

11. No right of employment

A student shall have no right/ claim for an employment with the IBBI by participating in the essay competition.

12. Correspondence with the IBBI

All the correspondences and queries regarding the essay competition and the Guidelines should be made by mail at: essay@ibbi.gov.in

13. Relaxation

Chairperson, IBBI may relax any of the provisions of these Guidelines in respect of an Institute of Learning or a Student.

14. Review

These Guidelines may be reviewed by the IBBI from time to time.

Format A

Application Seeking Consent of the IBBI for Organising an Essay Competition in accordance with the Insolvency and Bankruptcy Board of India Essay Competition Guidelines, 2017

We hereby seek consent of the IBBI to organise an essay competition as under:

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1	Details of the Institute of Learning	
	Name	
	Address	
	Name of the Coordinator for this competition	
	Telephone number of the Coordinator	
	Email address of the Coordinator	
	Email of the Vice Chancellor / Dean / Head of the Institute of Learning	
3. W	We expect at least (please state the number) study.	ease state date / period).
com	petition.	
5. W	Ve undertake to submit the result of the essay competi	tion by to the IBBI.
	Certification of the Competent Authority at	the Institute of Learning
Inso	certify that the above information and credentials are livency and Bankruptcy Board of India Essay Compe by the terms and conditions specified therein.	0 0
Sign	nature:	
E-m	ne: ignation: ail ID: ce Address:	
Tel.	No.:	

Format B

Intimation of the result of the Essay Competition organised in accordance with the Insolvency and Bankruptcy Board of India Essay Competition Guidelines, 2017

1	Details of the Essay Competition	
	Topic of the Essay	
	Reference no. of IBBI consent letter	
	Start date of the competition	
	Completion date of the competition	
	No. of Students participated	
	No. of Essays received	

2	Det			
Essay	Name of the Student	Course he/she is studying	no. and	Details of Bank Account No. of the Student (A/c no., Bank Name, IFSC Code)
The Best Essay				
Second Best Essay				

Copies of the above two essays are enclosed.

3	Details of Students Who Participated in the Essay Competition		
	Name of the Student Course he/she is studying, and his / her e-ma		
i.			
ii.			
iii.			
iv.			
V.			
vi.			
vii.			

4. Certification of the Competent Authority at the Institute of Learning

We certify that the above information and credentials are correct. We have conducted this essay competition in accordance with the Insolvency and Bankruptcy Board of India Essay Competition Guidelines, 2017.

Signature:		
Name:		
Designation:		
E-mail ID:		
Office Address:		

Tel. No.:

Schedule

List of Topics for Essay Competition

- a. Laws and Economics of Insolvency and Bankruptcy
- b. A Critique of the Insolvency and Bankruptcy Code, 2016
- c. Timeline is the USP of the Insolvency and Bankruptcy Code, 2016
- d. Emerging Jurisprudence on Corporate Insolvency
- e. Insolvency Resolution is a Team Work
- f. Balancing Interests of Stakeholders under the Insolvency and Bankruptcy Code, 2016
- g. Corporate Risk Management under the Insolvency and Bankruptcy Code, 2016
- h. Potential of Strategic Default in the Insolvency and Bankruptcy Code, 2016
- i. Role of the IBC in the Development of Credit Market in India
- j. Entrepreneurship under the Insolvency and Bankruptcy Code, 2016
- k. Shareholders' Role in the Insolvency and Bankruptcy Code, 2016
- 1. Technology Can Reduce Cost and Time of Insolvency Resolution
- m. Information Utilities are a Game Changer
- n. Incomplete Contracts and Insolvency and Bankruptcy Code, 2016
- o. Insolvency is a Product of Markets and its Resolution is a Market Solution
- p. Corporate Insolvency Resolution
- q. Role of Insolvency Professionals
- r. Role of Insolvency Professional Agencies
- s. Corporate Liquidation
- t. Voluntary Corporate Liquidation
- u. Fast Track Resolution
- v. Fresh Start for Individual Insolvency
- w. Individual Insolvency Resolution
- x. Individual Bankruptcy
- y. Cross Border Insolvency
- z. Any other topic proposed by the Institute of Learning and approved by the IBBI.
- aa. Any other topic as may be added by the IBBI from time to time.